

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 619 OF 2018 IN
DFR NO. 1781 OF 2018

Dated: 25th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s R. L. Steels & Energy Pvt. Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathay
Ms. R. Mekhala

Counsel for the Respondent(s) : Ms. Aanchal Arora
h/f Mr. Buddy A. Ranganathan for R-1

Mr. Anand K. Ganesan for R-3

ORDER
(IA NO. 619 OF 2018)
(Application for urgent listing)

Mr. G. Umapathy, Learned Counsel appearing for the appellant submitted that there is urgency in this matter which has been explained satisfactorily in the application and the same may kindly be accepted and the matter may kindly be listed urgently on the board.

Submission made by the learned counsel for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel for the Appellant and the reasons stated in the application showing urgency of the matter, the same is accepted and the IA No. 619 of 2018 is allowed. The application is disposed of.

DFR NO. 1781 OF 2018

Issue notice to the respondents returnable on 28-5-2018.

Ms. Aanchal Arora, Learned Counsel appearing for Mr. Buddy A. Ranganathan, Learned Counsel accepts notice on behalf of the first Respondent, and Mr. Anand K. Ganesan, Learned Counsel accepts notice on behalf of the third Respondent. Dasti, in addition, is permitted.

Registry is directed to number the appeal and list the matter for admission on **29-5-2018**, subject to curing the defects.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member